

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

(Arising out of impugned final judgment and order dated 09-12-2014 in CMWP No. 66319/2014 passed by the High Court Of Judicature At Allahabad)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

SLP(C) No. 18440/2015 (XIV)

SLP(C) No. 4816/2016 (XIV)

SLP(C) No. 19629/2016 (XI)

Date : 03-06-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA

(VACATION BENCH)

For Petitioner(s) Mr. Mukesh Kumar Maroria, AOR
Mrs. Anil Katiyar, AOR

Mr. Amrish Kumar, AOR
Mr. Vikramjit Banerjee, A.S.G.
Mr. Nachiketa Joshi, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. P.v Yogeswaran, Adv.
Mr. Harish Pandey, Adv.

For Respondent(s) Mrs. Rani Chhabra, AOR
Mr. Vikas Singh Jangra, AOR

Mr. Pradeep Kumar Yadav, Adv.
Mr. Anjale Kumari, Adv.

Ms. Chhaya, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Vijendra Kumar, Adv.
Mr. Jetendre Singh, Adv.
Mr. S. S. Dharma Teja, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 14.08.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR